BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 125/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

Name of the Company:

Shree Balaji Engineers

V/s.

Asia Motorworks Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE**

1. TIRTH NAYAK

Patitiones

2. Paheer Pater

Mw Agrin Joshi for Nanavati Associates

Learned Advocate Mr. Tirth Nayak present for Operational Creditor/Petitioner. Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b Nanavati Associates present for Respondent.

Learned Counsel appearing for petitioner filed purchis stating that as per the consent terms dated 09.01.2018 the matter is settled and requested for permission to withdraw the petition.

Permission granted.

Petition is disposed of as withdrawn.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 09th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL